

(2022) 02 UK CK 0051

In the Uttarakhand High Court

Case No : Criminal Writ Petition No. 219 Of 2022

Sonu

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 10-02-2022

Acts Referred:

Indian Penal Code, 1860 — Section 420, 504, 506

Citation : (2022) 02 UK CK 0051

Hon'ble Judges : Ravindra Maithani, J

Bench : Single Bench

Advocate : Aditya Pande, Siddhartha Bisht

Final Decision : Disposed Of

Judgement

Ravindra Maithani, J

1. Challenge in this petition is made to the FIR/Case Crime No. 28 of 2022, under Sections 420, 504 and 506 IPC, Police Station Rajpur, District

Dehradun.

2. Heard learned counsel for the parties through video conferencing and perused the record.

3. Learned counsel for the petitioners at the very outset would submit that the case is covered by the judgment of the Honâ??ble Supreme Court in

the case of Arnesh Kumar vs. State of Bihar and another, (2014)8 SCC 273. Therefore, it is submitted that the Investigating Officer may be directed

to follow the directions given by the Honâ??ble Supreme Court in the case of Arnesh Kumar (supra) in the instant matter.

4. In the case of Arnesh Kumar (supra), the Honâ??ble Supreme Court issued various direction with regard to arrest and remand of an accused.

5. This Court has no doubt that the IO shall follow the directions of the Honâ??ble Supreme Court while investigating the instant case.
6. With these observations, the writ petition stands disposed of.